

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 10567- JK (LD) of 2025**

**DATED: - 25 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**

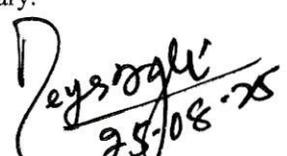
Secretary to Government

Dated: 25.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 10567- JK (LD) of 2025 dated 25.08.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	OWP No.1954/2018 titled Ghulam Mohd Vs. State of J&K and others.	<b>Mr. Azhar BASHIR Baba, AIG (Crime &amp; Complaints) PHQ.</b>
2	WP(C) No. 1213/2024 titled Ajaz UI Nabi Malik & Other Vs. Union Territory of J&K and another.	<b>Sh. Shakeel Ahmad SP(S) Pvt Secretary to AIG(P).</b>
3	Case FIR No. 43/2018 of P/S Chararisharief Offence u/s 302/364/326-A, 34 RPC titled UT of J&K V/S Habib Ullah Dar	<b>Mr. Owais Ahmad Wani, JKPS, Chararisharief.</b>
4	Case FIR No. 41/2021 u/s 8/21 NDPS Act P/S Kralpora in case titled UT of J&K V/S Mujassar Ahmad Lone.	<b>Sh. Mohd Rafee Rather, DySP Headquarters Kupwara, P/S Kralpora.</b>
5	Case FIR No. 14/2025 u/s 8/21 NDPS Act P/S Panthachowk in case titled UT of J&K V/S Farooq Ahmed Lone.	<b>Sh. Zuhaib Hussain, DySP SDPO P/S Panthachowk.</b>
6	Case FIR No. 85/2024 u/s 8/20/21/22 NDPS Act P/S Soura, Srinagar in case titled UT of J&K V/S Hilal Ahmad Tiploo	<b>Sh Rashid Akbar, SDPO, P/S Soura.</b>
7	WP(C) No. 2632/2024 titled Chaitna Raina and others V/S Union Territory of J&K and Others.s	<b>Sh. Abdul Majid Reshi, PID No. MEG-911754, Administrative Officer (ADO) Telecom Hqrs J&amp;K.</b>

*Reshi*

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